

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**STARRED QUESTION NO. 172
TO BE ANSWERED ON 17.03.2022**

STRIKE CALL BY TRADE UNIONS

172. SHRI ELAMARAM KAREEM:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government is aware about the two days' general strike call given by national trade unions on 28th and 29th March, 2022;**
- (b) the demands raised by the unions and the actions taken by Government on these; and**
- (c) whether Government considered any of the demands raised by trade unions in the previous general strikes, if so, the details thereof, and if not, the reasons therefor?**

ANSWER

**MINISTER OF LABOUR AND EMPLOYMENT
(SHRI BHUPENDER YADAV)**

(a) to (c): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN PART (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO. 172 FOR ANSWER ON 17.03.2022 REGARDING "STRIKE CALL BY TRADE UNIONS" ASKED BY SHRI ELAMARAM KAREEM.

(a) to (c): Notices of two days' general strike on March 28th and 29th 2022 by four Trade Unions/Federation/Association, which have affiliation to some Central Trade Unions Organization have been received in this Ministry. These are from-

- 1) All India Bank Employees' Association**
- 2) Bank Employees Federation of India**
- 3) Coal Mines Workers' Union**
- 4) Bihar Colliery Kamgar Union**

The list of demands raised by above Unions/Federation/Association is annexed.

Action in accordance with Rule 9 of the Industrial Disputes (Central) Rules, 1957 of the Industrial Disputes Act, 1947 has been initiated on these strike notices.

The demands raised by the above-mentioned Unions/Federation/Association pertain to policy matters and decisions in this regard are taken by the concerned Ministry/Department.

ANNEXURE REFERRED TO IN PART (a) TO (c) OF THE STATEMENT OF RAJYA SABHA STARRED QUESTION NO.172 FOR ANSWER ON 17.03.2022 REGARDING “STRIKE CALL BY TRADE UNIONS” ASKED BY SHRI ELAMARAM KAREEM.

Demands of All India Bank Employees Association:

- i. In support of the decision of National Convention of Workers and at call of The Joint Platform of Central Trade Unions and Independent sectoral All India Federations and Associations on the 12 points common Charter of Demands, which are:
 - a. Scrapping the Labour Codes, Scrapping of Essential Defence Services Act;
 - b. Accept 6-point charter of demands, post repeal of Farm Laws, of the Samyukta Kisan Morcha;
 - c. No to Privatization in any form and scrap the National Monetization Policy;
 - d. Food and Income Support of Rs. 7500 per month to non-income tax paying households;
 - e. Increased allocation for MNREGA and extension of Employment guarantee Scheme to Urban Areas;
 - f. Universal social security for all informal sector workers;
 - g. Statutory Minimum wage and social security for Anganwadi, ASHA, Mid-day-meal and other Scheme workers;
 - h. Proper protection and insurance facilities for frontline workers serving the people in the midst of pandemic;
 - i. Increase in public investment in agriculture, education, health and other crucial public utilities by taxing the rich through wealth tax etc in order to revive and revamp the national economy;
 - j. Substantial reduction in Central Excise duty on petroleum product and concrete remedial measure to arrest price rise;
 - k. Regularization of contract workers, scheme workers and equal pay for equal work for all;
 - l. Cancellation of NPS and restoration of old pension substantial increase in minimum pension under Employees' Pension Scheme.

- ii. And Demanding
 - a. Strengthen Public Sector Banks;
 - b. Stop Privatisation of Banks;
 - c. Stop haircuts-Start recovery of bad loans;
 - d. Increase rate of interest on Bank Deposits;
 - e. Do not burden customers with high service charges;
 - f. Scrap NPS Restore DA linked Pension scheme;
 - g. Stop outsourcing-Start recruitments;
 - h. Regularise all contract employees & BCs;

Demands of Bank Employees Federation of India:

- a. No privatization of Public Sector Banks;
- b. Strengthen public sector banks;
- c. Stop haircuts & recover of bad loans;
- d. Take stringent measures against willful defaulters;
- e. Halt attacks on cooperative banking sector;
- f. Regularise contractual, casual workers & BCs;
- g. Stop outsourcing & adequate recruitments;
- h. Scrap NPS and reintroduce old Pension scheme;
- i. Increase rate of interest on Deposits;
- j. Reduce service charges on retail customers.

Demands of Coal Mines Workers' Union:

- a. Early settlement of NCWA-XI;
- b. Stop commercial mining in coal mines;
- c. Proper implementation of HPC wage;
- d. HPC wage should be paid to the drivers & cleaners of hired vehicle;
- e. Withdraw the circular No. CIL/D(P&IR)/Sectt./005/144/133 dated 11.11.2021 of CIL forthwith;
- f. Circular of CIL for Standardization of leave should be withdrawn and the same be discussed with Trade Unions;
- g. Promotion of non-cadre workers and all the cadre scheme should be revisited;
- h. CMPDI should not be separated from CIL;
- i. Casual, Badli & outsource workers should be made permanent;
- j. Rate of interest of CMPF should be 2018-19 level;
- k. Employment compensation, Rehabilitation should be given to the lend losers and R.R. policy should be framed in light of L.A Act, 2013;
- l. Withdraw the proposed amendment bill of C.B Act, 1957.

Demands of Bihar Colliery Kamgar Union:

- a. JBCCI - Immediate implementation of 11 negotiations
- b. Stop privatization of 160 coal mines, scrap labour codes
- c. Stop implementation of C.T.O. for closure of coal mines
- d. Provision of job, compensation and rehabilitation of displaced persons in Coal Industry as per Land Acquisition Act 2013
- e. Immediate action on pending issues for providing employment i.r.o. displaced people
- f. Provision of High power Wages to the contract workers in coal industry
- g. Reduction of CMPF and information thereto for the contract workers
- h. Social security provisions for contract workers
- i. Increase of gratuity limit to Rs. 20 lakh for those coal worker who retired from 01.01.2017 to 28.03.2018.
- j. Direct recruitment of workers in coal industry in the wake of reduced numbers of fitters, etc.
- k. Application of 9.4.0 in coal industry.
- l. Consideration of girls as live roasters under Compassionate appointment and employment from the age of 18 years.
- m. Strict adherence to the orders of High court of considering married girls for compassionate employment.
- n. To ensure implementation of pending appointments of the dependents under 9.3.0. 9.4.0. 9.5.0
- o. Opening up of new mines and provide employment to the locals.
- p. Stoppage of increased accidents in coal mines.
- q. Prevention of theft and protection of employees working in open cast mines from the criminals.
- r. To stop implementation of one sided decision to close coal mines and to open the functioning of closed ones.
